

ÜITEM NO.53

COURT NO.12

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31280/2015  
(Arising out of impugned final judgment and order dated 05/10/2015  
in AO No. 261/2015 passed by the High Court Of Gujarat At  
Ahmedabad)

NARESHBHAI NATHUBHAI AND ANR.

Petitioner(s)

VERSUS

MAHESHCHANDARA GIRDHARLAL VAKIL AND ORS.  
(with interim relief and office report)

Respondent(s)

Date : 04/05/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE ARUN MISHRA

HON&#39;BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Pradhuman gohil, Adv.

Mr. Vikash Singh,Adv.

Mrs. Taruna Singh Gohil, Adv.

Ms. Jaikriti Sinh. Jadeja, Adv.

Mr. Himanshu Chaubey, Adv.

For Respondent(s) Ms. Indra Sawhney,Adv.

UPON hearing the counsel the Court made the following

O R D E R

As prayed, list in the month of August, 2017.

(NEELAM GULATI)

COURT MASTER

(TAPAN KR. CHAKRABORTY)

COURT MASTER